

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 16<sup>th</sup> AUGUST, 2013**

No. 173 /A: Hon'ble the Acting Chief Justice has been pleased to appoint Sri Sanjeev Kumar Das, Assistant Registrar (Judicial), High Court of Jharkhand, Ranchi as Deputy Registrar (Protocol), High Court of Jharkhand, Ranchi with immediate effect, on his promotion to the rank of Civil Judge (Senior Division).

By order of the Court,

Sd/- A. V. Singh

Registrar General

Memo. No. \_\_\_\_\_ /Apptt. dated Ranchi, the 16<sup>th</sup> August, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

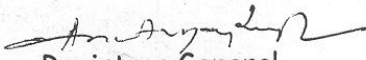
Sd/- A. V. Singh

Registrar General

Memo. No. 8388-8421 /Apptt. dated Ranchi, the 16<sup>th</sup> August, 2013

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Secretary to the Government, Law (Judicial) Department, Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi / the Registrar (Establishment) / the Registrar (Vigilance) / the Registrar (Administration) / the P.S. to Hon'ble the Chief Justice / the Central Project Co-ordinator, e-Courts Project / I/c NIC Cell / All the Joint Registrars (Judicial & Non-Judicial) including Joint Registrar-cum-PPS to Hon'ble the Chief Justice/ All the Deputy Registrars / All the Assistant Registrars including Assistant Registrar-cum-Court Officer / Incharge Court Masters' Section / Incharge P.As' Section / Stamp Reporter / Oath Commissioner / All the Section Officers .....High Court of Jharkhand, Ranchi, the Treasury Officer, Doranda Treasury, Doranda, Ranchi and Sri Sanjeev Kumar Das, Assistant Registrar (Judicial), High Court of Jharkhand, Ranchi for information and needful.

Sri Das is requested to assume the charge of the office of Deputy Registrar (Protocol), High Court of Jharkhand, Ranchi immediately.

  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 16<sup>th</sup> AUGUST, 2013**

No. 174 A: In exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class, with immediate effect, upon the judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below.

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as Sub-divisional Judicial Magistrates, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table:

Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/posted to (b) Name of the Judgeship (c) Name of the Sub- division	Chain of Transfer/Remark
1.	2.	3.	4.
01	Sri Taufique Ahmad, J.M., Chatra	(a) Chatra (b) Chatra (c) Chatra	Vice Sri Paras Nath Upadhyaya
02	Sri Madhuresh Kumar Verma, J.M., Daltonganj	(a) Daltonganj (b) Daltonganj (c) Daltonganj	Vice Sri Sanjay Kumar No.-I
03	Sri Sanjay Kumar Choudhary, J.M., Hazaribagh	(a) Hazaribagh (b) Hazaribagh (c) Hazaribagh	Vice Sri Rajeev Kumar Sinha
04	Sri Arvind Kumar No-II, J.M.-cum-P.M., J.J.B., Bokaro	(a) Bokaro (b) Bokaro (c) Bokaro	Vice Sri Sanjay Kumar Singh No-I
05	Sri Anand Prakash, J.M., Dhanbad	(a) Dhanbad (b) Dhanbad (c) Dhanbad	Vice Sri Subhash
06	Sri Alok Kumar, J.M. Koderma	(a) Koderma (b) Koderma (c) Koderma	Vice Sri Rama Shanker Singh
07	Smt Kusum Kumari, J.M.-cum-P.M., J.J.B., Garhwa	(a) Garhwa (b) Garhwa (c) Garhwa	Vice Sri Anil Kumar Pandey
08	Sri Yogesh Kumar Singh, J.M. Dhanbad	(a) Godda (b) Godda (c) Godda	Vice Sri Dinesh Rai
09	Sri Shatrunjay Kumar Singh, J.M., Giridih	(a) Giridih (b) Giridih (c) Giridih	Vice Smt Prem Lata Tripathi
10	Smt Sanjeeta Srivastava, J.M.-cum-P.M.-J.J.B., Jamshedpur	(a) Jamshedpur (b) Jamshedpur (c) Jamshedpur	Vice Sri Raj Kamal Mishra
11	Sri Sri Rajesh Srivastava, J.M., Khunti	(a) Khunti (Ranchi) (b) Ranchi (c) Khunti (Ranchi)	Vice Sri Sanjay Pratap

By order of the Court,  
Sd/- A.V. Singh  
Registrar General

Memo No. \_\_\_\_\_/Apptt. dated Ranchi the \_\_\_\_\_ August, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

Sd/- A.V. Singh  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 16<sup>th</sup> August, 2013**

No. 175 A: The Judicial officers named in Column No. 02 are posted as Registrars/ Judges In-charge, Civil Courts, at the places mentioned against their respective names in Column no. 3 of the table below, to do the administrative duties in those Judgeships :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed	Chain of Transfer/Remark
01.	02	03	04
1.	Sri Sri Manoranjan Kumar, J. M., Garhwa	Garhwa	Vice Sri Janardan Singh
2.	Sri Anil Kumar No-II, J.M., Dumka	Dumka	Vice Sri Radha Krishan
3.	Sri Dhananjay Kumar, J.M-cum-P.M.J.J.B., Godda,	Godda	Vice Sri Rama Kant Mishra
4.	Sri Ajai Kumar Shrivastava, J.M.-cum- P.M., J.J.Board, Seraikella-Kharsawan	Seraikella-Kharsawan	Vice Sri Ajit Kumar Singh
5.	Sri Swayambhu, J.M., Giridih	Giridih	Vice Sri Ravi Ranjan
6	Sri Rajeev Ranjan, J.M., Ranchi	Ranchi	Vice Sri Amitesh Lal
7	Sri Shankar Kumar Maharaj, J.M-cum-P.M., .J.J.B., Lohardaga	Lohardaga	Vice Sri Shesh Nath Singh
8	Sri Rakesh Kumar Mishra, Civil Judge (Junior Division)., Jamshedpur	Jamshedpur	Vice Sri Kamal Kr. Srivastava

By order of the Court,  
Sd/- A.V.Singh  
Registrar General

Memo No. \_\_\_\_\_/Apptt dated Ranchi the \_\_\_\_\_ August, 2013

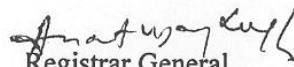
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Sd/- A.V.Singh

Registrar General

Memo No. 8437-38 /Apptt dated Ranchi the 16<sup>th</sup> August, 2013

Copy forwarded to the Central Project Co-ordinator, e-courts Project and I/c NIC Cell , Jharkhand High Court, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

  
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 16<sup>th</sup> August, 2013

No. 176 A: Sri Uttam Anand, Additional Civil Judge (Junior Division), Ranchi is transferred and posted as Railway Judicial Magistrate, Daltonganj with immediate effect to try the cases under the Indian Railways Act and under the R.P. (U.P.) Act for the territorial jurisdictions of Palamau, Latehar, Garhwa, Chatra and Hazaribagh which he is competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973, the Court have been pleased to confer the powers of Judicial Magistrate 1st class upon Sri Anand for the territorial jurisdiction of the Daltonganj.

Sri Anand is vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973.

Sri Anand is also conferred with the powers to take cognizance of such offences which he has been authorized to try under the aforesaid territorial jurisdiction.

By order of the Court,  
Sd/- A.V. Singh  
Registrar General

Memo No. \_\_\_\_\_ /Apptt. dated Ranchi the \_\_\_\_\_ August, 2013

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the next issue of Jharkhand Gazette.

Sd/- A.V. Singh  
Registrar General

Memo No. 8457-58 /Apptt. dated Ranchi the 16<sup>th</sup> August, 2013

Copy forwarded to the Central Project Co-ordinator e-courts Project and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

  
Registrar General

# HIGH COURT OF JHARKHAND

## NOTIFICATION

THE 16<sup>th</sup> August, 2013

No. 177 A: The judicial officers named in Column no. 02 are appointed as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1987.
01	02	03	04
1.	Sri Braj Kishore Pandey No.-II, J.M., Daltonganj	a) Civil Judge (Junior Division) b) Daltonganj c) Daltonganj	a) Rs. 1,00,000/- within the local limits of Palamau Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Palamau Munsifi
2.	Smt Garima Mishra, J.M., Bokaro	a) Civil Judge (Junior Division) b) Bokaro c) Bokaro	a) Rs. 1,00,000/- within the local limits of Bokaro Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Bokaro Munsifi
3.	Sri Santosh Kumar No.-II, J.M., Dhanbad	a) Munsif b) Dhanbad c) Dhanbad	a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi b) S.C.C. powers of Rs. 1,000/- within the local limits of Dhanbad Munsifi.
4.	Sri Amresh Kumar, J.M., Dhanbad	a) Munsif b) Dhanbad c) Dhanbad	a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi b) S.C.C. powers of Rs. 1,000/- within the local limits of Dhanbad Munsifi.
5	Sri Janardan Singh, Judge-in-Charge, Garhwa	a) Munsif b) Garhwa c) Garhwa	a) Rs. 1,00,000/- within the local limits of Garhwa Munsifi b) S.C.C. powers of Rs. 1,000/- within the local limits of Garhwa Munsifi.
6	Sri Sanjay Singh Yadav, J.M., Giridih	b) Munsif b) Giridih c) Giridih	a) Rs. 1,00,000/- within the local limits of Giridih Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Giridih Munsifi.
7	Sri Sanjay Kumar Singh No.-II, J.M., Jamshedpur	a) Civil Judge (Junior Division) b) Jamshedpur c) Jamshedpur	a) Rs. 1,00,000/- within the local limits of Jamshedpur Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Jamshedpur Munsifi.
8	Sri Rajesh Srivastava, J.M., Khunti (Ranchi)	a) Civil Judge (Junior Division) b) Khunti c) Ranchi	a) Rs. 1,00,000/- within the local limits of Khunti Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Khunti Munsifi.
9	Sri Kankan Pattadar, J.M., Giridih	a) Civil Judge (Junior Division) b) Koderma c) Koderma	a) Rs. 1,00,000/- within the local limits of Koderma Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Koderma Munsifi

By order of the Court,

Sd/- A.V. Singh

Registrar General

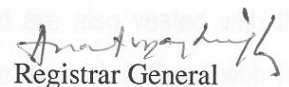
Memo No. \_\_\_\_\_ /Apptt dated Ranchi the \_\_\_\_\_ August, 2013

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Sd/- A.V.Singh  
Registrar General

Memo No. 8473-74 /Apptt dated Ranchi the 16<sup>th</sup> August, 2013

Copy forwarded to the Central Project Co-ordinator, e-courts Project and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

  
Registrar General